इसमें यह भी लिखा है:

1887

'A list of persons declared as touts was supplied to all the courts for information and display in the respective courts.'

लेकिन जो सवाल मैंने पूछा था उसमें ग्रापने "नो" में जवाब दिया, तो इसका क्या कारण है ? मैंने ग्रपने सवाल में पूछा था कि जब रिपोर्ट तैयार की जाती है तो क्या ग्रफसरान उसे ठीक ढग से देखकर ग्रैयार करते हैं या वैसे ही लिख दी जाती है ?

- SHRI B. N. DATAR»: Sir, it was only, what can be stated, a general statement. The Delhi Administration includes also the District and Sessions Judge and, therefore, what was done by the District and Sessions Judge was mentioned, in a general way, as having been done by the Delhi Administration.
- *314. [Th_e questioner (Shri Dahya-bhai V. Patel) was absent. For answer, vide cols. 1928-29 infra.]
- •315. [The questioner (Shri Niran-jan Singh) was absent. For answer, vide col. 1929 infra.]

BANK ACCOUNTS FOUND IN FOREIGN BANKS

- ♦316. SHRI M. P. BHARGAVA: Will the Minister of FINANCE be pleased to state:
- (a) the number of persons who have been caught for having large bank accounts i_n foreign countries during the three years ending on the 31st October, 1961;
- (b) the amount involved in such cases; and
- (c) the action taken in the matter?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) 43

- persons/firms were found guilty of having bank accounts in foreign counties in the adjudication proceedings held by the Enforcement Directorate during the three years ended on the 31st October, 1961.
- (b) Approximately an amount of Rs. 39,68,734 has come to the notice of the Directorate of Enforcement.
- (c) The cases have been adjudicated and appropriate penalties imposed on the parties concerned.
- SHRI M. P. BHARGAVA: May I know whether any foreign bank accounts have been seized?
- SHRI B. R. BHAGAT: Seized? Sir, in some cases they have been asked to repatriate their accounts.
- SHRI M. P. BHARGAVA: May I know how many of these bank accounts have been taken over by the Government?
- SHRI B. R. BHAGAT: Sir, if the account is found out specifically, they are asked to repatriate it under the law, and in some cases the accounts have been repatriated. How an account in a foreign bank can be confiscated by the Government of India, I cannot understand, but certainly it has been repatriated.
- SHRI N. SRI RAMA REDDY: May I know if any investigation has been made as to how this money came into the possession of these people, how such bank accounts were being held and all these sorts of things?
- SHRI B. R. BHAGAT: Well, their methods of having money outside India in those banks are very well known. So, we need not go into the details.
- SHRI A. D. MANI: Would Government consider publishing the names *ol* those people in the Gazette to discourage investment abroad without the sanction of the Government of India?

1889

SHRI B. R. BHAGAT: Sir. when the cases are decided and action taken, well, the names are known. These cases, you know* are quite well known.

SHRI BHUPESH GUPTA; May I know, in this connection whether-we have read a number of reports about certain accounts of the Chief Minister of the State of Orissa—this is covered by the information that is given; if so, whether he has been asked to repatriate the amount and, if so, what is the amount involved?

SHRI B. R. BHAGAT: As the Finance Minister answered in the other House, that is still a matter which is being investigated, and it is too early to say anything about it.

SHRI FARIDUL HAQ ANSARI: May I know whether all these investigations have been completed?

SHRI B. R. BHAGAT: 'All these' means? In 43 cases which we have the investigations have been completed and action has been taken.

SHRI ARJUN ARORA: May I know if any Government officers are amongst the forty-

SHRI B. R. BHAGAT: No.

SHRI RAMGOPAL GUPTA: May I know what happened to the case of Shri Dange, a Member of the Lok Sabha, whose case was also investigated?

SHRI B. R. BHAGAT: Sir, if it is finalised, certainly we will give the information.

केन्द्रीय संस्कृत विद्यापीठ, तिरुपति

*३१७. श्री राम सहाय: क्या शिक्षा मंत्री यह बताने की कृता करेंगे कि:

(क) क्या सरकार तिरुपति में एक केन्द्रीय संस्कृत विद्यापीठ खोलने का विचार रखती है;

(स) क्याइस का प्रबन्ध एक सोसाइटी द्वारा किया जायेगा; श्रीर यदि हां, तो उस के सदस्य कौन होंगे तथा उसका घष्यक्ष कौन होगाः; Planta for the

to Questions

- (ग) क्या राज्य सरकारों से भी कोई सहयोग लिया जायेगा; श्रीर
- (घ) क्या इस विद्यापीठ में ग्रध्यापकों को प्रशिक्षित किया जायेगा?
- j [CENTRAL SANSKRIT VIDYAPEBTHA, TIRT.IPATI
- *317. SHRI RAM SAHAI: Will th« Minister of EDUCATION be pleased to state:
- (a) whether Government propose to start a Central Sanskrit Vidyapee-tha at Tirupati;
- (b) whether it will be managed by a society and if so, who will be the members and the chairman of the same;
- (c) whether any co-operation will be sought from the State Governments; and
- (d) whether the teachers will be trained in this Vidyapeetha?]

शिक्षा बंबी (डा॰ काल लाल श्रीमाली): (क) जी, हां।

- (ब) जी, हां। विवरण सभा पटल पर रख दिया गया है।
- (ग) जी, हां।
- (घ) जी, हां।

सांतावटी के ब्रध्यक्ष भीर सदस्यों के नाम निम्नांकित हैं :---

१. श्री एम० पातंजलि शास्त्री (केन्द्रीय संस्कृत मंडल के प्रतिनिधि)